

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1020 of 2020**

**IN THE MATTER OF:**

**Solutions Business Centre LLP**

**...Appellant**

**Versus**

**Renu Kumar & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Raja Chatterjee and Mr. Piyush Sachdev, Advocates.**

**For Respondents: Ms. Haripriya Padmanabhan, Ms. Pooja Dhar and Mr. Shrutunjay Bhardawaj, Advocates for R-1 & 2.**

**Mr. Abhishek Dutta, Ms. Sayli Petiwale and Ms. Astha Srivastava, Advocates for R-3.**

**O R D E R**  
**(Through Virtual Mode)**

**19.02.2021:** Respondents have filed their replies. Same are taken on record. Learned counsel for the Appellant seeks and is granted extension of time by two weeks to file rejoinder thereto. Learned counsel for the parties may also file their short written submissions not exceeding three pages together with compilation of relevant case law within the same time.

List the appeal 'for admission (after notice)' on **8<sup>th</sup> March, 2021** before Court No. II.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*am/gc*